

ritories, as on 1-6-1992, there were 87,951 partially covered villages where the number of drinking water sources for the per capita supply of water was below the prescribed minimum norms.

(b) The short-term and long-term schemes being implemented by the States/ Union Territories to meet the situation are as follows:—

- Installation of handpumps;
- Water Harvesting Structures;
- Solitary Wells;
- Piped Water Supply Schemes;
- Pumps and Tanks;
- Spring sources with treatment wherever necessary.
- Gravity fed schemes.

रूस द्वारा राकेट बूस्टर इंजन की सप्लाई

247. डा० अबरार अहमद : क्या प्रधान मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि रूस, अमरीका के इस सुझाव के प्रति उदासीन रहा है कि भारत को राकेट बूस्टर इंजन की सप्लाई संबंधी 25 करोड़ डॉलर के करार को रद्द कर दिया जाय; और

(ख) यदि हां, तो इसका पूरा ब्यौरा क्या है ?

विज्ञान और प्रौद्योगिकी मंत्रालय, इलेक्ट्रॉनिकी विभाग और महासागर विकास विभाग में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री रंगराजन कुमारमंगलम) :

(क) और (ख) रूस ने 235 करोड़ रुपये की लागत के प्रायोजनिक इंजिन की प्रौद्योगिकी के अन्तर्ण के संबंध में अपने सहयोग को जारी रखने के लिये भारत को पुनः आश्वासन दिया है। यह कार्य स्तरीयप्रद रूप में चल रहा है।

Imposition of Fresh Missiles Control Sanctions Against India

248. SHRI MOHAMMED AFZAL
alias MEEM AFZAL: SHRI
VIREN J. SHAH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a news-item which appeared in the Indian Express dated the 17th June, 1992 captioned "Fresh missile control sanctions against India";

(b) if so, whether it is a fact that U.S. has recently imposed fresh missiles Control sanctions against India;

(c) if so, what are the details thereof, acid

(d) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUMARAMANGALAM): (a) Yes, Sir.

(b) and (c) The US Govtment in June 1992 notified a list of countries to which not American Company can export any product without licence if it has reasons to believe that the product will be used for missile design, development, production and use. The list includes India and specifically mentions the following projects:

Agni and Prithvi Projects, SLV3 Satellite Launch Vehicle, Augmented Satellite Launch Vehicle (ASLV), Polar Satellite Launch Vehicles (PSLV) and Geo-synchronous Satellite Launch Vehicle (GSLV)

Other countries in the list are Brazil, China, Iran, North Korea, Pakistan, South Africa and Middle East. This notification is a measure to tighten export controls in due course,

(d) Government regret the US decision. Our space and missile programmes are nationally accepted policies in developing our economy and safeguarding our national security. Government are resolved to achieving self-reliance in these and other fields of high technology.

U.S. Sanctions Against I.S.R.O.

249. SHRI MG VIJAY SINGH:
SHRI ANANT RAM JAISWAL:
SHRI ISH DUTT YADAV;
SHRI MOHAMMED AFZAL
alias ME.EM AFZAL;
SHRI SHANKAR
DAYAL SINGH;

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has drawn to the news-item appearing in the Economic Times dated the 12th June, 1992 stating that Government had prior knowledge of U.S. sanctions against ISRO;

(b) if so, what is the factual position; and

(c) what diplomatic efforts were made by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) Yes, Sir.

(b) The US conveyed its position to Government prior to the actual imposition of sanctions.

(c) Government reiterated its position on the peaceful nature of India's space programme and conveyed that the action contemplated by the US Government was not warranted.

NOMINATION OF VICE-CHAIRMAN

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Now I have to inform Members that the hon. Chairmani has nominated Shrimati Jaya-athi NaUwajan also on the Panel of Vice-Chairman.

PAPERS LAID ON THE TABLE

National Housing Policy

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): I lay on the Table a copy (in English and Hindi) of the document entitled National Housing Policy'. [Placed Library See No. LT-2126, 92]

I. Report and Accounts (1990-91) of the National Labour Institute New Delhi and related papers.

II. Notifications of the Ministry of Labour.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SURI PABAN SINGH GHATOWAR): I lay on the Table—

I. A copy each (in English and Hindi) of the following papers;—

(i) Annual Report and Accounts of the National Labour Institute, New Delhi, for the year 1990-91, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the above Institute.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-2231/92].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under sub-section (3) of section 37 of the Apprentices Act, 1961:-

(i) S.O. No. 405, dated the 2nd February, 1991, specifying certain subject-fields as designated trades for Graduate and Technician Apprentices.

(ii) S.O. No. 2961, dated the 30th November, 1991 amending notification G.S.R. No. 1011 dated the 10th July, 1979 and G.S.R. No. 50 dated the 22nd December, 1980. [Placed in Library. See No. LT-2118/92].